

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
XXBXXDXXDXX
 NEW BOMBAY BENCH

XXXXXX
 T.A. No. 532 of 1987

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DATE OF DECISION 13.6.1989

Central Excise Ministerial Officers Association, Nagpur. Petitioner

Advocate for the Petitioner(s)

Versus

Collector, Central Excise & Customs Respondent
Collectorate Nagpur & Another.

Shri S.R.Atre(for Mr. P.M. Pradhan) Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member(J)

The Hon'ble Mr. M.Y.Priolkar, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? X
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. Whether it needs to be circulated to other Benches of the Tribunal? N

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No. 532 of 1987

Central Excise Ministerial
Officers Association,
Nagpur, through its
Secretary Shri S.B.Khapardey

.. Applicant.

v/s.

1. Collector,
Central Excise & Customs,
Collectorate,
Nagpur.

2. Secretary,
Central Board of
Excise & Customs,
New Delhi.

.. Respondents

Coram: Hon'ble Member(J), Shri M.B.Mujumdar
Hon'ble Member(A), Shri M.Y.Priolkar.

ORAL JUDGMENT:

Dated: 13.6.1989

[PER: Shri M.B.Mujumdar, Member(J)]

Present Mr.S.R.Atre (for Mr.P.M.Pradhan),
learned advocate for the respondents. None present
for the applicant.

2. The applicant i.e. General Secretary of the
applicant association has filed Misc.Petition No.367/89
for treating the Transferred Application No.532/87 as
withdrawn in view of some orders issued by the Government
of India, Ministry of Personnel, Public Grievance and
Pension, New Delhi, dated 19.8.1988.

3. We, therefore, in view of that petition dispose
of transferred application No.532/87 (Regular Civil
Suit No.680/81 filed in the ~~I~~ndependent Civil Judge,
Senior Division, Nagpur) as withdrawn, with no order as
to costs. Misc.Petition No.367/89 is disposed of.

(M.Y.Priolkar)
Member(A)

(M.B.Mujumdar)
Member(J)